

ITEM NO.802

COURT NO.7

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.....D. No. 74399/2018 IN
Petition(s) for Special Leave to Appeal (C) No(s). 11870/2015

(Arising out of impugned final judgment and order dated
06-04-2015 in SBCMA No. 2218/2011 06-04-2015 in SBCMA No.
3693/2011 06-04-2015 in SBCMA No. 2720/2011 06-04-2015 in SBCMA
No. 3777/2011 06-04-2015 in SBCMA No. 3778/2011 06-04-2015 in
SBCMA No. 3838/2011 06-04-2015 in SBCMA No. 3839/2011
06-04-2015 in SBCMA No. 4198/2011 06-04-2015 in SBCMA No.
4199/2011 06-04-2015 in SBCMA No. 4200/2011 06-04-2015 in SBCMA
No. 153/2014 passed by the High Court Of Judicature For
Rajasthan At Jaipur)

BABU LAL AND ORS.

Petitioner(s)

VERSUS

M/S VIJAY SOLVEX LTD. AND ORS.

Respondent(s)

(FOR DIRECTION)

Date : 16-05-2018 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Harin P Raval, Sr. Adv.
Mr. Shiv Mangal Sharma, Adv.
Mr. Sitesh Narayan Singh, Adv.
for M/S. Aura & Co., AOR

For Respondent(s) Mr. P. N. Puri, AOR

Mr. Ankur Sood, AOR

Ms. Sushma Suri, AOR

Mr. Irshad Ahmad, AOR

Mr. Tara Chandra Sharma, AOR

Mr. Ajay Sharma, AOR

Mr. Rupesh Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioners are at liberty to notify that the matter is sub-judice and any sale will be subject to final outcome of the special leave petition.

I.A. No....D.No. 74399 of 2018 stands disposed of accordingly.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar